

# Kerala Infrastructure Investment Fund (Amendment) Act, 2002

## 5 of 2002

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# Kerala Infrastructure Investment Fund (Amendment) Act, 2002

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An Act to amend the Kerala Infrastructure Investment Fund Act, 1999. WHEREAS, it is expedient to amend the Kerala Infrastructure Investment Fund Act, 1999, for the purposes hereinafter appearing; BE it enacted in the Fifty-third Year of the Republic of India as follows:-

### 1. Short Title And Commencement :-

(1) This Act may be called the Kerala Infrastructure Investment Fund (Amendment) Act, 2002.

(2) It shall be deemed to have come into force on the 18th day of January, 2002.

### 2. Amendment Of Section 9 :-

I n the proviso to sub-section (1) of section 9 of Kerala Infrastructure Investment Fund Act, 1999 (4 of 2001) (hereinafter referred to as the principal Act) for the words, "rupees one thousand crores", the words "rupees two thousand crores" shall be substituted.

## 3. Repeal And Saving :-

T h e Kerala Infrastructure Investment Fund (Amendment) Ordinance, 2002 (3 of 2002), is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have

been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.